

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS' OF PRIKNIT RETAILS LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	PRIKNIT RETAILS LIMITED
2.	Date of Incorporation of Corporate Debtor	04/04/2002
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies -Punjab under Ministry of Corporate Affairs, Govt. of India, under the Companies Act,1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101PB2002PLC025043
5.	Address of the Registered Office and Principal Office (if any) of corporate debtor	Registered Office as available at MCA website: B XXV 539 A 10, JALANDHAR BYE PASS ROAD, LUDHIANA (PUNJAB)
6.	Insolvency Commencement Date in respect of corporate debtor	11 th day of September,2019
7.	Estimated Date of Closure of Insolvency Resolution Process	8 th March, 2020
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Sanjay Kumar Aggarwal IBBI/IPA-002/IP-N00126/2017-18/10295
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Registered Address with IBBI duly updated. # 14, New Punjab Mata Nagar, Main Street, Pakhowal Road, Ludhiana - 141 013 (Pb) Email: sanjayaggarwal.fcs@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Mailing/Corrospondence Address: # 1136, Sector 42-B, Chandigarh -160 036 Email: sanjayaggarwal.fcs@gmail.com
11.	Last date for submission of Claims	25.09.2019 i.e. 14 days from the date of appointment of Interim Resolution Professional
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of Class (es) : Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WEBLINK: https://ibbi.gov.in/download/form/html (www.ibbi.gov.in) PHYSICAL ADDRESS: AS PER POINT 10 ABOVE



Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh (Adjudicating Authority under IBC,2016) in CP(IB)NO.398/CHD/PB/2018 has ordered the commencement of a corporate insolvency resolution process of the PRIKNIT RETAILS LIMITED on insolvency commencement date i.e. 11.09.2019.

The Creditors' of **PRIKNIT RETAILS LIMITED**, are hereby called upon to submit their claims with proof on or before falling fourteen days from the appointment of the interim resolution professional 24.09.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditor(s) shall submit their claims with proof by electronic means only.

All other creditors' may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the specified class in Form CA (Presently - Not applicable)

Submission of false or misleading proofs of claim shall attract penalties under Insolvency and Bankruptcy Code, 2016.

(SANJAY KUMAR AGGARWAL)

Interim Resolution Professional in the matter of
PRIKNIT RETAILS LIMITED

Dated : 11.09.2019

Place : CHANDIGARH Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295

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